

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-509**

IB-1874/ND/2019  
IA/2182/2023, IA/1361/2023

**IN THE MATTER OF:**

M/s. Anurautan Textiles Pvt. Ltd.

**....Applicant**

**Vs.**

M/s. Sarveshwar Creations Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC Liq.

**Order delivered on 12.05.2023**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the Liquidator : Mr. Abhishek Devgan, Mr. Vishal Hirawat, Advs.

**ORDER**

**IA/1361/2023:-**

This is an application on behalf of the Liquidator under Section 35(1) (n) of the IBC, 2016 read with Regulation 21A of the IBBI (Liquidation) Regulations, 2016 seeking an interim injunction restraining Respondent i.e. Union Bank of India from proceeding with the auction of subject property B-58, Sector 63 Noida, UP. We have heard Ld. Counsel for the Liquidator and Ld. Counsel for the Union Bank of India. Upon hearing the Ld. Counsel, it is directed that Respondent Union Bank of India shall not auction the property in question till the next date of hearing. Union Bank of India is allowed to file their reply within two weeks. List the matter on **06.06.2023**.

**IA/2182/2023:-**

This is the 6<sup>th</sup> Progress Report filed by the Liquidator for the period of 01.01.2023 to 31.03.2023. The same is taken on record with just exceptions. The present application is **allowed**.

**S/d-**  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**